

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 732/TT/2020**

- Subject** : Petition for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for fifty-seven no. of assets under “Common Scheme for 765 kV Pooling Station and Network for NR, Import by NR from ER and Common Scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER” in Northern, Eastern & Western Region.
- Date of Hearing** : 10.9.2021
- Coram** : Shri P.K. Pujari, Chairperson  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Bihar State Power (Holding) Company Ltd.  
& 30 Others
- Parties present** : Shri Abhinav Mishra, Advocate, BSP(H)CL  
Shri Rishabh Kapoor, Advocate, BSP(H)CL  
Shri S. S. Raju, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri Ved Prakash Rastogi, PGCIL  
Shri A.K. Verma, PGCIL  
Shri Anindya Khare, MPPMCL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. The instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period for fifty seven assets under “Common Scheme for 765 kV Pooling Station and Network for NR, Import by NR from ER and Common Scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER” in Northern, Eastern & Western Region.



b. Assets-1 to 49 were put under commercial operation during 2009-14 tariff period. Assets-50 to 57 were put under commercial operation during 2014-19 tariff period. The details of the subject transmission assets alongwith details of previous tariff petitions are given in paragraph no.3 of the petition.

c. Asset-28, i.e. 240 MVAR Bus Reactor at Agra Sub-station, was earlier covered in Petition No. 1/TT/2019 and was originally covered in Petition No.109/TT/2013. The Commission vide its order dated 20.5.2015 in Petition No. 109/TT/2013 had given certain directions with regard to utilisation of land at Agra with respect to various assets. There was delay of one year in depositing the amount for land acquisition by the Petitioner. In the meantime, the circle rates were revised and the Petitioner had to pay additional amount of land compensation to the landowners which was disallowed by the Commission. The Commission directed the Petitioner to submit the details of the same during the truing up. The details of the same were submitted by the Petitioner in Petition No. 1/TT/2019. The details of pro-rata land cost are submitted by the Petitioner in the instant Petition but the cost of the same has not been included in the instant petition.

d. Details of claimed and admitted capital cost have been submitted vide affidavit dated 9.9.2021 and the same is available at Page Nos. 1834-35 of the petition.

e. Initial Spares deducted in the earlier orders have been added back in the instant petition and claimed on the basis of the overall project cost.

f. The Commission vide its order dated 7.11.2016 in Petition No. 27/TT/2016 directed the Petitioner to submit CEA certificate for Asset-55 i.e. Ranchi-Sipat Line. RLDC certificate has not been submitted in respect of the said asset in the instant petition as the same is not applicable to this asset.

g. Additional Capital Expenditure (ACE) has been claimed on account of balance and retention payments for works executed within the cut-off date. ACE for instant Assets-4(a) and 4(b) has been incurred after the cut-off date on account of works deferred for colony construction. The construction of colony at Fatehpur Sub-station could not be constructed earlier due to implementation of National Transmission Asset Management Centre, inter alia, for remote operation of sub-station and establishment of Maintenance Service Hub (MSH) concept.

h. Reply to technical validation letter has been submitted vide affidavit dated 16.7.2021 wherein all the details sought by the Commission have been given.

i. Rejoinder to the reply of MPPMCL has been submitted vide affidavit dated 9.9.2021.

3. In response to a query of the Commission, the representative of the Petitioner submitted that Appeal No. 80 of 2017 has been filed by the Petitioner against the deduction of land cost and deduction of IDC for Agra sub-station and the same is pending adjudication before the APTEL.



4. In response to another query of the Commission, the representative of the Petitioner further submitted that there is no regulation for allowing ACE after the cut-off date. He, however, submitted that the Commission may allow the same on the basis of facts of the present case.
5. Reply filed by MPPMCL vide affidavit dated 23.2.2021 is taken on record.
6. After hearing the Petitioner, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

